

**THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH BENCH (COURT – I)**

**Item No.101 & 211**

**IA(IBC)/93(CH)2026**

**IA(IBC)/1133(CH)2025, IA(IBC)/912(CH)2025, IA(I.B.C)/686 (CH) 2025**

**IA(I.B.C)/942 (CH)2025, IA(I.B.C)/947 (CH)2025,**

**IA(I.B.C)/1031 (CH)2025, IA(I.B.C)/1679 (CH)2025**

**IA(I.B.C)/1902 (CH)2025, IA(I.B.C)/1977 (CH)2025**

**In**

**CP(IB) No.171/Chd/Hry/2021**

**(Admitted)**

**(Other IAs at Item No.211)**

**IN THE MATTER OF:**

**Omkara Assets Reconstruction Pvt. Ltd.  
(erstwhile IndusInd Bank)**

**....Applicant**

**Vs.**

**G.P Realtors Pvt. Ltd.**

**...Respondent**

**Under Section: 7, 12(A), 60(5), 22, 19(2), 21 of IBC 2016**  
**R 11 NCLT r/w Reg 17(1) of IBBI**

**Order delivered on 27.01.2026**

**CORAM:**

**SHRI. SHISHIR AGARWAL  
HON'BLE MEMBER (T)**

**SHRI. K. BISWAL,  
HON'BLE MEMBER (J)**

**PRESENT:-**

**For the Applicant in  
IA No.93/2026 and  
Respondent in IA No. 1133/2025,  
1679/2025,1902/2025,1977/2025** : Mr. Gopal Jain, Senior Advocate  
Mr. S.S Brar, Advocate  
Ms. Surbhi Parekh, Advocate  
Ms. Neha Shivhare, Advocate  
Ms. Gargi Singh, Advocate  
Mr. Madhav Kanoria, Advocate  
Mr. Hakikat Singh, Advocate

**For the Suspended  
Director** : Mr. Aalok Jagga, Advocate  
Mr. Sahil Lohan, Advocate

**For the Respondent No.2  
in IA No.93/2026** : Mr. Aman Pal, Senior Counsel with  
Mr. Rajender Kumar, Advocate

**For the Applicant in IA Nos.  
1679/2025,1902/2025,  
1977/2025** : Mr. Shivam Grover, Advocate  
Mr. Ketan Gaur, Advocate  
Mr. Neil Chatterjee, Advocate



**For the COC**

Ms. Nidhisha Garg, Advocate  
Mr. Ankit Pal, Advocate

: Ms. Munisha Gandhi, Senior Adv.  
Ms. Salina Chalana, Advocate

**For the Ireo Pvt. Ltd.**

: Mr. Naman Singh Bagga, Advocate  
Mr. Kashish Mathur, Advocate

**For the Applicant in  
IA No.1133/2025**

: Mr. Aalok Jagga, Advocate with  
Ms. Shruti Mandhotra, Advocate

### **ORDER**

#### **IA(IBC)/93(CH)2026**

1. This is an application filed under Section 12A by the RP on behalf of the CoC, for withdrawal of CP(IB) No.171/Chd/Hry/2021.
2. Mr. Gopal Jain, Ld. Senior Counsel with Mr. S.S Brar, Advocate explained that in view of the settlement between the parties, the Agenda Item No.B1 of CoC meeting dated 06.01.2026 for withdrawal of CP(IB) No.171/Chd/Hry/2021 was approved with 100% vote share on 10.01.2026.
3. Mr. Ankit Pal, Ld. counsel for Applicant-Dover Aid V Pte Ltd. in IA(IBC) Nos.1679/2025, 1902/2025, 1977/2025 appears(online) and states that the company has no objection against the withdrawal of the CP(IB) No.171/Chd/Hry/2021, as the withdrawal will not encumber their interest/rights in the Dover land.
4. Accordingly, the present application is filed with a prayer to inter alia, take on record the settlement proposal dated 28.12.2025 submitted by the Suspended Director and to allow withdrawal of CP(IB) No.171/Chd/Hry/2021. The same is taken on record and **IA(IBC)/93(CH)2026** is **allowed & disposed of**.



**CP(IB) No.171/Chd/Hry/2021 & IA(IBC) Nos.1133/2025, 912/2025, 686/2025, 942/2025, 947/2025, 1031/2025, 1679/2025, 1902/2025, 1977/2025**

In view of the above order, CP(IB) No.171/Chd/Hry/2021 is ***disposed of*** as ***withdrawn*** in terms of Section 12A. Consequently, connected IAs i.e. IA(IBC) Nos.1133/2025, 912/2025, 686/2025, 942/2025, 947/2025, 1031/2025, 1679/2025, 1902/2025, 1977/2025 are ***rendered infructuous*** and ***disposed of***.

Sd/-  
**(SHISHIR AGARWAL)**  
**MEMBER (TECHNICAL)**

Sd/-  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**